

FORM-A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BIL VYAPAR LIMITED
(FORMERLY BINANI INDUSTRIES LIMITED)**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BIL Vyapar Limited (formerly Binani Industries Limited)
2.	Date of incorporation of corporate debtor	02/08/1962
3.	Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24117WB1962PLC025584
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office- 37/2, Chinar Park, New Town, Rajarhat Main Road P.O-Hatiara, Kolkata- 700157, West Bengal, India. Corporate Office- Mercantile Chambers 12, J.N. Heredia Marg, Ballard Estate, Mumbai- 400001, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	13 th November, 2025 (Copy of the uploaded on 21 st November, 2025)
7.	Estimated date of closure of insolvency resolution process	11 th May, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Subodh Kumar Agrawal, IBBI/IPA-001/IP-P00087/2017-18/10183
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Ganesh Chandra Avenue, 3rd Floor, Room No 301, Kolkata-700013 Mail Id: subodhka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1, Ganesh Chandra Avenue, 3rd Floor, Room No 301, Kolkata-700013 Mail Id: ibc.binani@gmail.com
11.	Last date for submission of claims	05th December, 2025 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **BIL Vyapar Limited (Formerly Binani Industries Limited)** on 13th November, 2025 (Copy of the order uploaded on 21st November, 2025).

The creditors of **BIL Vyapar Limited (formerly Binani Industries Limited)** are hereby called upon to submit their claims with proof on or before **05th December, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

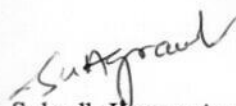
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22/11/2025

Place: Kolkata


CA Subodh Kumar Agrawal
Interim Resolution Professional of
BIL Vyapar Limited
(formerly Binani Industries Limited)
IBBI/IPA-001/IP-P00087/2017-18/10183
AFA Valid till 31/12/2025